

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:391  
ANSWERED ON:20.12.2012  
REPORTS OF LAW COMMISSION  
Ahir Shri Hansraj Gangaram

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of reports submitted by the Law Commission;
- (b) the procedure laid down for examination of the recommendations of the Law Commission; and
- (c) the steps taken by the Union Government to ensure implementation of the reports of the Commission in a time bound manner?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. 391 TO BE ANSWERED ON 20.12.2012

(a) The Law Commission of India has submitted 243 reports.

(b) When a report is submitted by the Law Commission of India, this Department forwards a copy of the same to the Ministry/Department concerned with the subject-matter of the report, for examination/implementation of the recommendations contained therein. The concerned Ministry/Department is responsible to take final action relating to implementation of the recommendations made in the report.

(c) The Government has not fixed any time limit for implementation of the recommendations contained in the Law Commission reports. However, under the terms of reference of the 20th Law Commission, the Commission will concretize its recommendations after consultation with the nodal Ministry/Department(s) and such other stakeholders as the Commission may deem necessary for the purpose. This consultation will facilitate implementation of the reports of the Law Commission.